

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 612
IB-204/ND/2021

IN THE MATTER OF:
Union Bank Of India

...PETITIONER

Vs.

M/s. Supertech Ltd.

...RESPONDENT

Section
U/s 7 of IBC Code, 2016

Order delivered on 12.07.2022
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Applicant

:Mr. Pardeep Dahiya, Ms. Mahima
Benipuri, Advocates for Applicant in
IA No. 1978/2022.

For the Respondent/Corporate Debtor :

ORDER

Due to paucity of time, matter is adjourned to **27.07.2022**.


(COURT OFFICER)